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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CA CUTTA BENCH, KOLKATA

PARTICULARS OF THE APPLICANT:

Papiya Mondal, daughter of Late Prabodh Kumar Mondal, aged about 21 years, residing at Village and Post Office - Sonachura, District - Purba Medinipur, Pin 721646,

.... APPLICANT

V E R S U S

- I. The Union of India, through the Secretary, Ministry of Communication, Departmental of Post Dak Bhawan, New Delhi 1
- II. The Chief Master General, Yogayog Bhawan, C R Avenue, Kolkata 700 012
- III. The Superintendent of Post Offices, Tamluk Division, Post Office - Tamluk, District - Purba Medinipur, Pin 721 636
- IV. Gita Rani Mondal, wife of late Prabodh Kumar Mondal, village and Post Office - Sonachur, P.S. Nandigram, District Purba Medinipur, Pin 721646.

.... RESPONDENTS

(A)

Papiya Mondal

No. O.A. 350/00148/2017

Date of order: 11.5.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant and Ms. D. Nag, Ld. Counsel for the respondents.

2. This O.A. has been filed praying for the following reliefs:

"a) An Order do issue directing the respondents to grant share of family pension in favour of the applicant with effect from 8.9.2016 and to grant arrears."

3. The facts in a nut shell as per Mr. Chakraborty, Ld. Counsel for the applicant are that the father of Papiya Mondal, Late Prabodh Kumar Mondal died on 8.9.2016. A transfer certificate has been issued in her favour on 28.1.2017 wherein her father's name has been recorded. As per DOP&T circular dated 6.9.2017, unmarried daughter above 25 years of age is eligible to get family pension. She preferred a representation praying for grant of family pension, which is still pending consideration.

4. Mr. Chakraborty, Ld. Counsel for the applicant submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 3 to dispose of the representation dated 28.12.2016 within a specific time frame.

5. Though no notice has been issued still then I think it appropriate to dispose of this O.A. without waiting for reply by directing the respondent No. 3, that if any such representation have been preferred on 28.12.2016 and the same is still pending consideration, then it may be considered and



disposed of by way of a well-reasoned order within a period of two months from the date of receipt of a copy of this order under communication to the applicant and if after such consideration, the applicant's grievance is found to be genuine, then expeditious steps may be taken within a further period of three months from the date of such consideration to extend the benefits of family pension to the applicant.

6. I make it clear that I have not gone into the merits of the matter and all points are kept open for the respondents to consider the same as per the rules and regulations in force.

7. A copy of this order along with paper book be transmitted to the respondent No. 3 by speed post for which Mr. Chakraborty undertakes to deposit necessary cost in the Registry by next week.

8. With the aforesaid observation and direction, the O.A. is disposed of.

(A.K. Patnaik)  
Judicial Member

SP